

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.120 - **IA/941(AHM)2022**  
ITEM No.121 - **IA/942(AHM)2022**  
ITEM No.122 - **IA/541(AHM)2021**  
ITEM No.123 - **IA/542(AHM)2021**  
In  
CP(IB) 207 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Ramesh T Mehta (HUF)

.....Applicant

V/s

Forever Precious Jewellery & Diamond Ltd

.....Respondent

**Order delivered on ..28/11/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Liquidator

:Mr. Navin Pahwa, Sr. Counsel a.w. Mr. Nipun Singhvi, Advocate(IA/541(AHM)2021, IA/542(AHM)2021), Mr. Nipun Singhvi, Adv. a.w. Mr. Prajakta Menezes, Adv. (IA/941(AHM)2022, IA/942(AHM)2022)

For the Respondent

:Mr. Parth H Bhatt, Advocate(IA 542 of 2021),Mr. Meet P. Thanki, Advocate for HDFC Bank

**ORDER**

**IA/941(AHM)2022**

This application is filed by the Liquidator to place on record the progress report. It is taken on record. In view of this, **IA/941(AHM)2022** stands allowed and disposed of.

**IA/942(AHM)2022**

This application is filed by the Liquidator to place on record the progress report. It is taken on record. In view of this, **IA/942(AHM)2022** stands allowed and disposed of.

**IA/541(AHM)2021**

Respondent No. 5 is directed to file reply. Respondent No. 1 has already filed the reply. Matter stands adjourned to 21.12.2022.

**IA/542(AHM)2021**

Heard the arguments of both sides. Order is reserved.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**